

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4064
ANSWERED ON:20.12.2005
NON- PAYMENT OF LOANS BY FARMERS
Ahir Shri Hansraj Gangaram

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the provisions for imprisonment of farmers exist in the respective laws of various States against the failure of farmers to pay off their debts;
- (b) if so, whether the Union Government has initiated action to get such provisions amended in the wider interests of farmers;
- (c) if so, whether the Union Government has issued directives to the respective State Governments in this regard; and
- (d) if so, the reaction of the respective State Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

(a) to (c): The Central Government has written to all the State Governments urging them to review the State Laws for the removal of provisions of arrest and detention for the recovery of loans from the defaulting farmers.

(d): The State Governments of Madhya Pradesh, Nagaland and Orissa have indicated that the provision of arrest and detention for the recovery of loans from the defaulting farmers do not exist in their State Acts. The Government of Kerala has indicated that they are not using this provision against small and marginal farmers. The State Governments of Maharashtra and Punjab have indicated that the matter is under their examination.